probe into the verifiable allegations contained in those documents. By and large, the allegations relate to corrupt practices, nepotism etc. relatable to the Chairman & Managing Director of Burn Standard Co. Ltd., with a view to gaining pecuniary and other benefits to himself and others at public cost. The Commission is yet to hear in this regard from the C.B.I.

## **Inland Fishery**

2924. SHRI B. KRISHNA MOHAN: Will the Minister of AGRICULTURE be pleased to state

(a) what steps are being taken to encourage inland fishery and aquacultur in different  $part_s$  of the country; nnd

(b) what special measures are being taken for fish seeding operations all over the country during the Seventh Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) To encourage inland fishery and aquaculture development in the country 147 Fish Farmers' Development Agencies have been sanctioned. These Agencies have brought about 68,000 hectares of village tanks and ponds tinder scientific fish farming and trained about 46,000 fish farmers in intensive fish culture. Fish seed farms and hatcheries are also being set up to supply quality fish seed to fish far-mers. Steps have also been taken to develop coastal areas for brackishwater fish farming «nd reservoirs for fish production.

(b) The 7th Five Year Plan proposals  $ar_e$  still to be finalised.

## Promotion of Jlr. Engineers on 1 deputation with I>.w.A.

2925. SHRI BIR BHADRA PRA-TAP SINGH: Will the Minister of WORKS AND HOUSING be pleased to state: (a) whether it is a fact that junior engineers of CPWD on deputation with the DDA wer<sub>e</sub> promoted as Assistant Engineers by CPWD vide order No. 560 dated tlie 10th September, 1981 and were retained by the DDA vide letter No. DDA|AGVPISPE-II|4/82/ 337—42 dated the llth October, 1982, for the tirne-bound work of the Asiad Games Village Project;

(b) if so, the names of such junior engineers;

(c) whether it is a fact that the DDA informed CPWD about their retention on the 7th December, 1982 and asking for the letter's concurrence.

(d) if so, the date on which the concurrence was given by CPWD; sfcd

(e) whether it  $i_s$  a fact that the DDA has asked these junior enginears to refund the excess amount of over-payment on account of wrong fixation of their seniority, if so the details thereof;

(f) whether it is also a fact that' these junior engineers are being made to suffer on account of delay in giving concurrence by CPWD and the DDA's failure to get the concurrence from their parent department; and

(g) if so, the steps being taken to give benefit to these junior engineers without affecting their seniority?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHD. USMAN ARIF): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

## .Absorption of Engineers in D.D.A.

2926. SHRI BIR BHADRA PRATAP SINGH: Will the Minister <sub>0</sub>f WORKS AND HOUSING be pleased to state:

(a) whether a number of engineers who were on deputation with the